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ASSAM ACT III OF 1947
THE ASSAM REVENUE TRIBUNAL (AMENDMENT)
ACT, 1947

(Passed by the Assam Legislature.)

[Received the assent of the Governor on the 27th March 1947.]

[Published in the *Assam Gazette* of the 2nd April 1947.]

An Act to amend the Assam Revenue Tribunal Act, 1946.

Preamble. WHEREAS it is expedient to amend the Assam Revenue Tribunal Act, 1946, for the purposes hereinafter appearing ; Assam Act
II of 1946.

It is hereby enacted as follows :—

Short title. 1. (1) This Act may be called the Assam Revenue Tribunal (Amendment) Act, 1947.

Commence-
ment. (2) It shall come into force at once.

Extent. (3) It shall have the like extent as the Assam Revenue Tribunal Act, 1946, hereinafter referred to as the principal Act. Assam Act
II of 1946.

Amendment
of section 12
of Assam
Act II of
1946. 2. To sub-section (1) of section 12 of the principal Act the following words shall be added, namely :—

“Such regulations may provide for the hearing or disposal of any case or class of cases by one or more of its members.”

A.G.P. (Leg.) No. 3—1,025 17 5-1947

[Price 1 anna or 1 d.]